12.15 hrs.

**23**I

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS, 1978-79 OF THE MINISTRY OF EXTERNAL AFFAIRS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hind) and English versions) of Ministry of External Affairs for 1978-79. [Placed in Library. See No LT-2018/78].

STATEMENTS SHOWING ACTION TAKEN BY
GOVERNMENT ON VARIOUS ABSURANCES
PROMISES AND UNDERTAKINGS GIVEN:
DURING VARIOUS SESSIONS OF LOK SABBA.

श्रम तथा संसदीय कार्य गंत्रालय में राज्य मंत्री (श्री लारंग साथ): मैं लोक सभा के विभिन्न सत्नों में मंत्रियों द्वारा विए गए विभिन्न ग्राश्वासनों, बचनों तथा की गई प्रतिज्ञाग्रो पर सरकार द्वारा की गई कार्यवाही दर्शने वाले निम्नलिखित विवरण (हिन्दी तथा ग्रंग्रेजी संस्करण) मभा पटल पर रखता हं:

```
(1) विवरण संख्या 28
                        दसवा सव
                                    1974
(2) विवरण संख्या 11
                        सोलहवा सन्न 1976
                                                (पाचवी लोक सभा)
(3) विवरण संख्या 8
                        सत्तहरवां सत्त, 1976
(4) विवरण संख्या 8
                         दसरा सव
(5) विवरण संख्या 3
                         तीसरा सन्न
                                     1977
                                                 (छठीलोकसभा)
(6) विवरण सख्या 4
                         तीसरा सव
                                     1977
(7) विवरण संख्या 1
                         चौथा सत्र
```

[Placed in Library. See No. LT-2019/78].

SHRI JYOTIRMOY BOSU (Dia mond Harbour): Sir, I have given notice Sir, I draw your attention to stem 3 and I quote

```
1. Statement No. XXVIII-Tenth Session, 1974

2. Statement No. XI-Sixteenth Session, 1976

3. Statement No. VIII-Seventeenth Session, 1975

4. Statement No. VIII-Seventeenth Session, 1977

5. Statement No. III-Third Session, 1977

6. Statement No. IV-Third Session, 1977

7. Sixth I ok Sahha
```

You have, Sir, I can well remember, uttered a dozen times in this Session that this sort of thing should not happen. I fully realise that the blame lies on the erstwhile Government as well but the House has a right to know why has it been delayed to such a great extent, otherwise the whole thing becomes infructuous.

7. Statement No. I-Fourth Session, 1978

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, further to what Mr. Jyotirmoy Bosu has said, you will

kindly notice that while putting this matter of various statements before the House today the Minister has not followed the practice of giving a statement showing the reasons as to why there is delay. Even when there is a small delay reasons are given and it is accompanied by a statement giving reasons both in English and Hindi as to why it has not been done. Now, we find that the Minister has stopped even giving reasons.

My second point is this. I hope, Sir, you know there is a Parliamentary Committee on Government Assurances. This Committee on Govern-Assurances is 2 idea started by us in this Parliament. Sir, if the statement on action taken comes as late as four years after the assurances have been given, and then they will go to the Committee on Government Assurances and before they submit the report it will take some time, and by that time it may perhaps be Seventh Lok Sabha. So, Sii, my suggestion is that you must give this matter a serious consideration and see whether rules cannot be improved and toned up in this regard to compel the Government to give these statements in time even if the action taken is not completed.

Papers Laid

MR SPEAKER. We are now revising the Rules Why don't you give a suggestion?

SHRI JYOTIRMOY BOSU You are not calling the Rules Committee meeting

MR SPEAKER I am calling it You will receive the notice.

PROF P G MAVALANKAR: Sir. if the Government does not give these statements in time then the whole purpose of Assurances Committee.... which is a good innovation-will be lost

भी कंबर लाल बूप्त (दिल्ली सदर): यह जो सभा पटल पर स्टेटमेट्स मंत्री महोदय ने रखे हैं इन में ब्राप देख रहे हैं कि 1974 से धाज चार साल के बाद मंत्री महोदय यह बता रहे हैं कि ये धाश्वासन जो 1974 में विए गए थे उन पर सब कार्यवाही हो रही है भीर कार्यवाही भी ठीक है या गलत यह ग्रामे एग्जेमिन होगा । जिस परपज के लिए यह प्रावधान या वह भी खत्म इस तरह से हो जाता है। यह कोई एक ब्राइसीलेट केस नहीं है। बगर बाप रिपोर्ट स बीर भी जो होती हैं

उनको देखें तो झापको पता बलेगा कि पांच छ: भीर सात साल वे लेट माती हैं। माप गवर्तमेंट को डाइरेक्सन दें कि वह ठीक समय पर इनको रखे भौर प्रगर कानून में या प्रोसीजर ये कोई बदल करने की जरूरत हो तो वह बदल भी करे । घन्यवा जो घाण्यासन मंत्री महोदय देते है या वादे करते है उनका कोई फायदा नहीं होगा । पालियामेट के जो प्रधिकार हैं उनके ऊपर भी इसकी वजह से बाखात होगा । यह मेरी ग्रापने प्रार्थना है ।

भी लारंग साथ प्रध्यक्ष महोदय, यह बात सही है कि इस प्रकार के सवाल पिछली बार भी श्राये हैं ! . . . .

SHRI JYOTIRMOY BOSU. Democracy ceased to function; it was eclipsed during the Emergency.

AN HON MEMBER We are concerned with the present government.

भी लारंग साथ . यह बात मही है कि माननीय सदस्य जिस उद्देश्य की पूर्ति के लिये मंत्रियों से जो घाण्यासन लेते है उसका उचित समय पर पालन हो । इसमे कोई दो रायेँ नहीं हैं। मैं यह निवेदन करना चाहता ह कि जो भाष्यासन पहले दिये गये हैं भाखिर उनको भाज हमको रखना तो पडेगा ही। हम इस बात पर भी विचार कर रहे है कि माननीय सदस्यों की जो भावना है उसको हम किस प्रकार सहल कर सके, उसके लिय कोशिश करते हैं।

जहां तक नियमो का प्रश्न है, उसके बारे में ग्राप यदि उसको रूल्स कमेटी में रखें भौर परिवर्तन हो तो हमे कोई एतराज नहीं है। जो इंस्ट्रकान्स मिलेंगी उनको हम पालन करने के लिए तैयार हैं।

MR SPEAKER: There are two things. One is that you have to give an explanation. The rules require that, whenever there is delay you must give explanation. You have broken that rule; that should not be so in [Mr. Speaker]

future. Secondly, even if it related to 1974, we are not on what the earlier government did or did not do; one year has elapsed and it is your respensibility. There should be no further delay. I hope this will be strictly followed.

श्री सारंग साथ : घष्ट्यक महोवय, इसके लिये मुझे घफसोस हैं। रीजन्स मैं सभा पटल पर रख दूंगा। श्रीर क्षमा चाहता हूं इसके लिए, श्रीर ग्रागे प्रयास करेगे कि जल्बी पूरा हो।

SHRI KANWAR LAL GUPTA: On a point of order. You have asked the Minister to give reasons for this. So far as I understand in this case the Minister is not supposed to give reasons. Reasons are given in those cases where the matter sent to the committee is to be laid on the Table of the House This relates to the Assurances Committee.

MR. SPEAKER: Which rule are you referring to?

SHRI KANWAR LAL GUPTA: It is in the rules.

MR. SPEAKER: Therefore, I should look into the book? No, no. This is not the way to raise a point of order. I may be right or I may be wrong. But you must make sure when you raise a point of order.

SHRI KANWAR LAL GUPTA: 1
Will show you the rule.

SHRI SOMNATH CHATTERJEE (Jadavpur): Our experience in the Committee is that whenever a reference is made to different ministries, they take inordinately long time end sometimes we have to send reminders en behalf of the Secretariat of Parliament. I have the privilege of being chairman of one of the committees; we have to send reminder after reminder Now a days, we give a time-limit and if the ministries do not supply it, we

do it without the assistance of the ministries. This is not an isolated matter, this has become a pernicious habit in the functioning of the ministries. The Minister of Parliamentary Affairs has a special responsibility in this matter. Therefore, I request that this matter should be taken up seriously and a direction must be given by you. Nothing is being done; that is the unfortunate experience.

SHRI KANWAR LAL GUPTA: Rule 323 says:

"There shall be a Committee on Government Assurances to scrutinise the assurances, promises, undertakings, etc. given by Ministers from time to time, on the floor of the House and to report on—

- (a) the extent to which such assurances, promises, undertakings, etc have been implemented; and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose."

In this case the Minister is not supposed to give the reasons for delay, he is under no obligation.

MR. SPEAKER: I do not agree with you. The standing practice in this House has been that they have to offer explanation.

SHRI KANWAR LAL GUPTA: It is not in the rule, perhaps you can change the rule

MR. SPEAKER: We have had enough discussion.

SHRI HARI VISHNU KAMATH (Hoshangabad): This rule may be changed.

MR. SPEAKER: There is no difficuty, that is about the Committee. We shall now take up the call attention notice.